

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

In pursuance of Delhi High Court order no. 26/DHC/Gaz./G-7/VI.E.2(a)/2022 dated 29th August, 2022, regarding posting/transfer in Delhi Judicial Service, the work of complaint cases U/s 138 Negotiable Instruments Act mentioned in column no. 3 pending in the abolished court of Metropolitan Magistrate(NI Act)-07, Central District, Tis Hazari Court, Delhi mentioned in column no. 2 is hereby withdrawn and assigned to the existing courts of Metropolitan Magistrate (NI Act) Central District, Tis Hazari Court, Delhi, mentioned in column no. 4 for disposal in accordance with law **with immediate effect:-**

(1)	(2)	(3)	(4)
S.No.	Name of the transferor Court	No. of cases assigned	Name of the transferee Court
	Abolished Court of Sh. Sahil Monga, MM (NI Act)-7.	Serial No. 1 to 920	Ms. Bhujali MM (NI Act)-01 Central District, Tis Hazari Court, Delhi
		Serial No. 921 to 1847	Ms. Neha Goyal MM (NI Act)-02 Central District, Tis Hazari Court, Delhi
		Serial No. 1848 to 2058	Ms. Katyayini Sharma MM (NI Act)-03 Central District, Tis Hazari Court, Delhi
		Serial No. 2059 to 2773	Sh. Robinjeet Singh MM (NI Act)-04 Central District, Tis Hazari Court, Delhi
		Serial No. 2774 to 3425	Ms. Sakshi Jaiswal MM (NI Act)-05 Central District, Tis Hazari Court, Delhi
		Serial No. 3426 to 4544	Sh. Visvesh MM (NI Act)-06 Central District, Tis Hazari Court, Delhi

All the Registers of the abolished court, Central District, Tis Hazari Court shall be transferred to the court of **Sh. Visvesh, MM(NI Act)-06**, Central District, Tis Hazari Court, Delhi for disposal of miscellaneous applications/record/proceeding arising out of them, if any.



Besides the above mentioned cases, if there is any connected matter left over or sent to the other court, the same be also send to the transferee court along with the main case(s).

Ahlmad of the abolished court will send the case files/records/Proceedings immediately to the transferee Courts well before the next date of hearing fixed in the matter and the lists of cases transferred are notified to the public at large within a period of two weeks from the date of issuance of Order so as to avoid any inconvenience to the public/litigants and lawyers.

31.8.22

(Girish Kathpalia)
Principal District & Sessions Judge(HQs)
Delhi

1534/
No. 65425-454 F.3(4)MM/Gaz./2022

Delhi, Dated the 31 AUE 2022

Copy forwarded for information and necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Chief Metropolitan Magistrate, Central District, Tis Hazari Court, Delhi.
3. The Officers concerned.
4. The Administrative Civil Judge, Central District, Tis Hazari Court, Delhi.
5. The Administrative Officer Judl., Filing Section and Administration Branch-(I, II & III), Tis Hazari Court, Delhi.
6. The Incharge, Computer Branch, Central District, Tis Hazari Court, Delhi.
7. The PS/Reader of the Principal District & Sessions Judge(HQs), Central District, Tis Hazari Court, Delhi.
8. The Commissioner of Police I.P. Estate, New Delhi.
9. The Director, Directorate of Prosecution, Tis Hazari Court, Delhi
10. The Secretary, Bar Association, Tis Hazari Court, Delhi.
11. The Web-Site Committee (English/Hindi) Tis Hazari, Delhi.
12. The PRO, Facilitation Center, Tis Hazari Court, Delhi.
13. The Ahlmad of the abolished court previously presided over by Sh. Sahil Monga, MM (NI Act)-7, Central District, Tis Hazari Court, Delhi for immediate compliance.

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Principal District & Sessions Judge(HQs)
Delhi

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